

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**  
**CP(CAA)10/ND/2024**

**IN THE MATTER OF:**

International hospital ltd And Fortis Hospitals ... Applicant  
Ltd

**Under Section 230-232**

**Order delivered on 16.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Siddharth Jain, Mr. Arnav Roy, Mr.  
Vaibhav, Mr. Sajan Sharma, Adv.  
For the RD : Ms. Jyoti Khurana, Mr. Akash Sharma,  
Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically. Proxy Counsel on behalf of the ROC is also present physically. No representation on behalf of the Income Tax Department as well as OL. All the statutory Authorities are directed to file their report within a period of ten days from today. Let this matter be posted to **28.05.2024.**

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**